

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by The Hon'ble Chief Justice)

The exasperation of the Court can only be expressed by first noticing the order passed nearly three weeks back on this petition on April 7, 2021:

"The State seeks a further week's time to comply with the relevant order.

As a last chance, the State is afforded ten days' time to complete the work and file a status report when the matter appears next a fortnight hence.

List on 28.04.2021."

2. Even as the common man remains apprehensive and fears for his life while praying that he does not get affected by the virus since the medical facilities remain suspect, the State's indolence knows no bounds to use the pandemic as an excuse for acting in flagrant breach of orders of this Court. It is the virus which is blamed for the status

report not being filed despite previous orders therefor.

The matter will appear on April 30, 2021. Learned Advocate-General should represent the State to file the status report and justify the conduct of the State as noticed in several other matters.

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(S.B., CJ.) (S.K.R.,J.)
28.04.2021

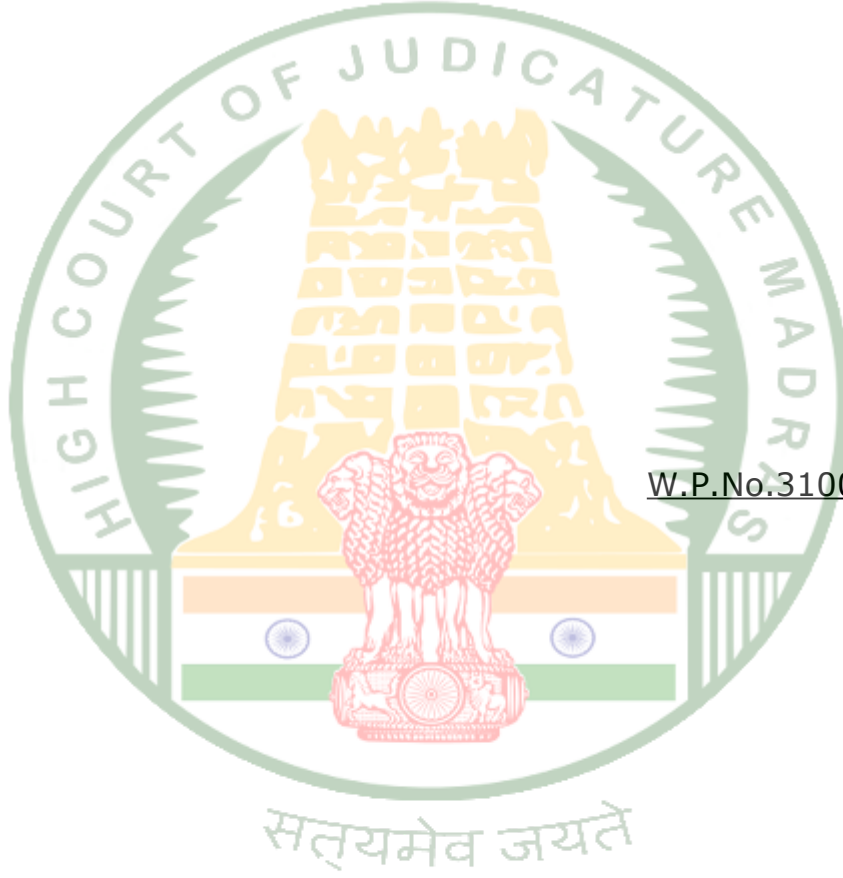
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